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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
IA No. 30 / 2025 (Condonation of Delay)  
In  
Appeal No. 12/2025

Samita Rajendra Patil

..... Appellant

V/s.

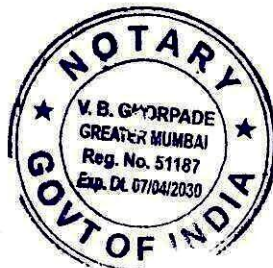
Union of India &amp; Ors

..... Respondents

**ADDITIONAL REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3,  
STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA):-**

I, Dattatray Suryakant Bhalerao, working as Scientist I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –

1. I say that I am the Dattatray Suryakant Bhalerao, working as Scientist I & Deputy Secretary, of Respondent No.3- SEIAA and am authorised to affirm the present reply affidavit on its behalf. I have examined the relevant records available in my office in respect of the above matter and am affirming the present Reply Affidavit based on

the same. I am filing this Additional Reply to the Additional Affidavit filed by the Appellant dated 21/02/2026.

2. I say that it is being alleged by the Appellant in the said Additional Affidavit that even today, the EC is not available on the Parivesh portal, except through the link provided to the Appellant by the officer of this Respondent, or in other words, it is not available and accessible to ordinary citizens. This allegation is completely false and totally denied by this Respondent.

3. I say that the process for Environmental Clearance is completely transparent and accessible to ordinary citizens, online. The process of granting environmental clearance is done in accordance with the EIA Notification, 2006 of the Ministry of Environment, Forest and Climate Change. As per the said EIA Notification, the impugned Environment clearance was granted for proposed residential project at village Ghot, tal-Panvel, Dist-Raigad to M/s Arihant Aashiyana Pvt Ltd on 09.10.2024.

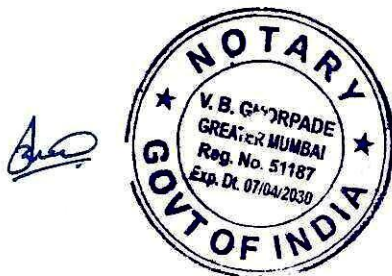
4. I say that an application dated 15.12.2025 under the RTI Act was received by this Respondent whereby a request was made by the Appellant regarding obtaining a document/print that clarifies the date on which the EC No. SIA/MH/INFRA 2/453999/2023 dated 09/10/2024, granted to M/s. Arihant Ashiyana, was uploaded on



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the Parivesh portal. However, the exact requirement of the Appellant was not clear from the Application, therefore the Public Information Officer (PIO) of this Respondent enquired about the same over phone and asked the Appellant exactly what information she wanted in connection with the said Right to Information application. The appellant shared a screenshot of the Parivesh portal related to the said project with the PIO via WhatsApp. Upon examining the said screenshot, it appeared that the said proposal was submitted for environmental clearance in 2023. At that time Parivesh 1 was in existence. Hence, the PIO searched for information regarding the said proposal on Parivesh 1 and clarified that the date on which the Environmental Clearance (EC) is uploaded is to be considered as the date of the Environmental Clearance (EC). He provided the project timeline and the link to the project on Parivesh 1 to the appellant through a letter dated 23.12.2025 as well as via WhatsApp. Copy of the letter is Annexed at Annexure 3 of the Additional Affidavit of the Appellant at page 1289. Screenshot of the Timeline is hereto annexed and marked as **Annexure A**.

5. I say that proposal regarding obtaining environmental clearance for the proposed residential project at Village-Ghot, Tal-Panvel, Dist-Raigad was submitted by M/s Arihant Aashiyana Pvt Ltd on 04.12.2023 under the Parivesh 1 and Parivesh 2, became operational from 08.12.2023. I say that all proceedings regarding the proposals received on Parivesh 1 have been carried out on the same system and the approved environmental clearances have also been uploaded on Parivesh 1. By using the link



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<https://parivesh.nic.in> one can go to the main page of the Parivesh system. On this main page, there is a Login Tab to go to Parivesh 1 and Parivesh 2. The information on both these Parivesh systems is available and accessible to ordinary citizens, independently, without any link being required to be provided by this Respondent, even today. Screenshot of the Parivesh portal showing both the options of Parivesh 1 and Parivesh 2 is hereto annexed and marked as **Annexure B** and the circular from the MOEF & CC dated 08/12/2023 regarding Parivesh 2 becoming operational is hereto Annexed and marked as **Annexure C**.

6. I say that as mentioned in our previous Affidavits, this Respondent reiterates, that EC was uploaded on the Parivesh Portal 09/10/2024. At the end of the EC, at the bottom of the page, the date and time of uploading are clearly seen. The EC is digitally signed and thus the date and time are system generated. I say that this Respondent has placed reliance on the Judgement of the Hon'ble Supreme Court in Civil Appeal No. 731 of 2023, Talli Gram Panchayat Vs Union Of India & Ors wherein it has discussed and interpreted the Save Mon Judgement and it has been held that "the period of limitation would commence from the earliest of the date on which the communication is carried out by any of the duty bearers." i.e in the present case, from the date of uploading of the EC by this Answering Respondent on the Parivesh Portal, i.e. 09/10/2024. I further say that if paragraph Nos. 12 onwards of the aforementioned



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Judgement of the Hon'ble Supreme Court in Talli Gram Panchayat Vs Union Of India & Ors are considered, the directions issued by the larger bench of this Hon'ble Tribunal in the Save Mon Case, stand complied with. I say that after the uploading of the impugned EC on the Parivesh portal on 09/10/2024 and after the PP published regarding the grant of EC in local Newspapers, the communication of the order granting EC may be said to be complete and effective. The said Judgement of the Hon'ble Supreme Court in Civil Appeal No. 731 of 2023, Talli Gram Panchayat Vs Union of India & Ors is annexed and marked as Annexure A to our previous Affidavit dated 25/02/2026 at page 1301.

7. In light of the above facts and Law, this Hon'ble Tribunal should not condone the delay in the present case.

Whatever is stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

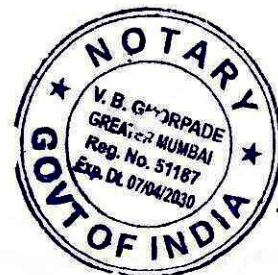
Place-Mumbai

Date-

**27 APR 2026**



**Dattatray Suryakant Bhalerao**  
Scientist-I & Deputy Secretary,  
Environment & CC Department,  
Government of Maharashtra



VERIFICATION

I, Dattatray Surayakant Bhalerao, Scientist-I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address 15<sup>th</sup> Floor, New Administrative Building, Hutatma Rajguru Chowk, Madam Cama Road, Mantralaya, Mumbai-400032, do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

Solemnly affirmed on this      day of April 2026 at Mumbai.

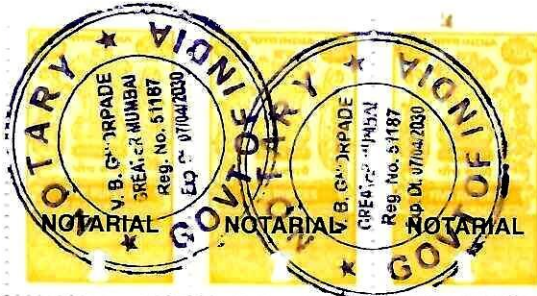
**27 APR 2026**



**Dattatray Suryakant Bhalerao**  
Scientist-I & Deputy Secretary,  
Environment & CC Department,  
Government of Maharashtra

**BEFORE ME**

**ADV. V. B. GHORPADE**  
ADVOCATE & NOTARY  
GOVT OF INDIA  
Reg. No. 51187



**NOTED & REGISTERED**  
Sr. No. 224 Page No. 084  
Dated 27 APR 2026



RTI Samita Patil

# Annexure-A

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Call

1342

12:46 pm



Welcome to PARIVESH (7)

1 MB



12:55 pm

Forwarded



Screenshot 2025-12-12

174705.png

PNG • 119 kB



12:55 pm

**environmentclearance.nic.in**

[https://environmentclearance.nic.in/TrackState\\_proposal.aspx?](https://environmentclearance.nic.in/TrackState_proposal.aspx?)

[type=EC&status=EC\\_new&statername=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=22897](https://environmentclearance.nic.in/TrackState_proposal.aspx?type=EC&status=EC_new&statername=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=22897)

environmentclearance.nic.in



[https://environmentclearance.nic.in/TrackState\\_proposal.aspx?](https://environmentclearance.nic.in/TrackState_proposal.aspx?)

[type=EC&status=EC\\_new&statername=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=228972](https://environmentclearance.nic.in/TrackState_proposal.aspx?type=EC&status=EC_new&statername=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=228972)

12:57 pm



RTI Samita Patil

Call



**environmentclearance.nic.in**

[https://environmentclearance.nic.in/TrackState\\_proposal.aspx?](https://environmentclearance.nic.in/TrackState_proposal.aspx?)

[type=EC&status=EC\\_new&statername=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=22897](https://environmentclearance.nic.in/TrackState_proposal.aspx?type=EC&status=EC_new&statername=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=22897)

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[https://environmentclearance.nic.in/TrackState\\_proposal.aspx?](https://environmentclearance.nic.in/TrackState_proposal.aspx?)

[type=EC&status=EC\\_new&statername=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=228972](https://environmentclearance.nic.in/TrackState_proposal.aspx?type=EC&status=EC_new&statername=Maharashtra&pno=SIA/MH/INFRA2/453999/2023&pid=228972)

12:57 pm

Forwarded



समिता राजेंद्र पाटील माअअ-160.pdf

2 pages • PDF • 568 kB



1:12 pm

12:03:28, 12:34 PM

VIEW FORM/PRINT

### Timeline Details

Proposed Location: [View on map](#)

Proposal No: SIA/MS/INFRA2/453999/2023

Project Name: Residential project

Project Sector: INFRA-2

Date of submission: 01 Dec 2023

Application	Accepted	Completed	Cancelled
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Timeline.pdf

1 page • PDF • 88 kB



TimeLine DetailsProposal received date at each stage of flow.

**Proposal No.\*** : SIA/MH/INFRA2/453999/2023

**Project Name\*** : Residential project

**Project Sector\*** : INFRA-2

**Date of submission\*** : 04 Dec 2023

Submitted by Proponent	Query for Shortcoming(if any) by SEIAA	Resubmission of Proposal by Proponent	Accepted by SEIAA and forwarded to SEAC	Query for Shortcoming(if any) by SEAC	Resubmission of Proposal by Proponent	Accepted by SEAC	Forwarded to SEIAA for EC	EC Letter Uploaded On/EC Granted
04/12/2023	N/A	N/A	04/12/2023	N/A	N/A	04/01/2024	N/A	09/10/2024



परिवेश  
परावरण, वन और जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest and Climate Change

# Annexure-B

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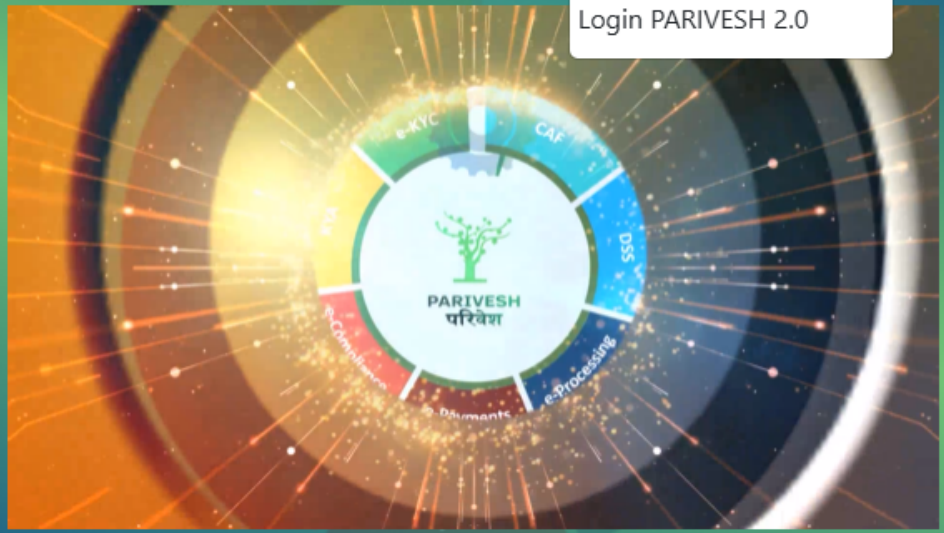


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ESH Portal vide Ministry's OM dated 14th January, 2025 is now live | Apply for EC/FC/WL/CRZ via NSWS: <https://www.nsws.gov.in/>

Navigate to PARI VESH 1.0

Login PARI VESH 2.0



What's New

## Annexure-C

No. IA3-19/126/2021-IA-III [E- 167221]

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
(IA. III Division)

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Indira Paryavaran Bhawan  
Aliganj, Jor Bagh Road  
New Delhi-110 003

**Dated: 8<sup>th</sup> December, 2023****Circular**

**Subject: Reforms undertaken in PARIVESH 2.0 for dealing with Category 'B' proposals in SEIAA/SEAC-regarding.**

The Ministry had launched PARIVESH, a Single-Window portal for dealing with applications for Environment Clearance (EC), Forest Clearance (FC), Wildlife Clearance (WL) and Coastal Regulatory Zone (CRZ). To further facilitate the stakeholders and technical appraisals in a scientific data driven manner, the Ministry has expanded the scope of existing PARIVESH, leveraging on emerging technologies such as GIS, Advance Data Analytics, etc.

2. Development of new version of PARIVESH with all envisaged functionalities is under final stage of development. However, key functionalities, *inter-alia*, including Registration, update e-KYC, KYA, submission of new application forms by the Project Proponents, end to end online processing of Category A proposals at Central level, etc., have been developed and integrated in the new version of PARIVESH.

3. Now, going forward, the Ministry has also completed the development of the module for handling Category B proposals by SEIAA/SEAC. In the newly developed module, to facilitate authorities in making expeditious decisions without compromising environmental rigour, several reforms have been undertaken in agenda/MoM preparation, processing of file, business continuity between SEAC& SEIAA etc. for which UAT has also been completed with States/ UTs.

4. Furthermore, the Ministry has also streamlined the process of handling Category B proposals at SEIAA/SEAC by removing back and forth movement of project proposals between SEIAA and SEAC. Therefore, henceforth, all fresh proposals irrespective of its type will be submitted to Member Secretary(MS), SEAC for initial

scrutiny and further consideration by the Expert committee (SEAC) to make categorical recommendations to SEIAA concerned on the PARIVESH Portal itself. Further, in pursuance to the Ministry's OM dated 06.05.2022, the new version of PARIVESH (PARIVESH 2.0) has now enabled the MS, SEAC to issue Standard ToR in accordance with the procedure outlined in the aforementioned OM.

5. This issues with the approval of the Competent Authority

*R*  
*08/12/2023*

**(Dr. R. B. Lal)**  
**Scientist 'F' &**

Director [PARIVESH]

Email-rb.lal@nic.in

Tel. 011-20819346

**To,**

1. Chairman of all the Expert Appraisal Committee
2. Chairpersons of all the SEIAA/SEAC
3. Member Secretaries of all the SEIAA/SEAC
4. Member Secretary, CPCB
5. Chairpersons/ Member Secretaries of all SPCBs/UTPCCs
6. Member Secretaries of all EAC, IA Division
7. All the Officers of IA Division

**Copy for information to:**

1. Sr. PPS to Secretary (EF&CC)
2. Sr. PPS to AS (TK)
3. Sr. PPS to JS (SKB)
4. JD [Parivesh]
5. NIC/Parivesh Portal
6. Guard file